



2026:AHC-LKO:5135-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 312 of 2026

Priyadarshini

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy./Prin. Secy.
Housing And Urban Planning Lko. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Suyash Gupta, Abhishek Kumar, Atishay Bajpai
Counsel for Respondent(s)	: C.S.C., Abhishek Khare, Shobhit Mohan Shukla

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Ms. Ritika Singh, learned counsel has filed her 'vakalatnama' on behalf of respondent no.3, which is taken on record.
2. Heard learned counsels for the parties.
3. By means of this petition, a prayer has been made to direct the District Magistrate, Lucknow (opposite party no.2) to execute the recovery certificate dated 23.09.2025 issued by the Secretary, U.P. Real Estate Regulatory Authority, Lucknow for recovery of the amount of Rs.11,77,595/- from respondent no.4.
4. In paragraph no.10 of the writ petition, it has categorically been stated by the petitioner that no appeal has been filed against the order dated 04.05.2024 passed by the U.P. Real Estate Regulatory Authority, pursuant to which recovery certificate dated 23.09.2025 was issued. Shri Abhishek Khare, learned counsel representing the L.D.A. says that he proposes to file an appeal against the judgment and order dated 04.05.2024.
5. In view of the aforesaid, this petition is **disposed of** finally with direction to the District Magistrate, Lucknow to execute the recovery certificate dated 23.09.2025 within a period of three months from the

date a certified copy of this order is furnished before him, unless there is any legal impediment in this regard in which case he shall inform the petitioner in writing within the aforesaid period.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 22, 2026

Praveen